

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

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**IA No. 142 of 2020 in
CP (IB) No. 149/9/AMR/2019**

**Application under Section 12A of the Insolvency and Bankruptcy Code,
2016
and
In the matter of M/s Voltarc Electrodes Private Limited**

Between

Ravindra Reddy Ganji,
IRP for Corporate Debtor,
392/A1, GRR Complex, II Floor, Tilak Road,
Tirupati – 517 501.

...Applicant/IRP

And

Vyankatesh Metals And Alloys Pvt Ltd
Plot No.203, A Sector, E Sanwer Road,
Indore MP – 452 003.

...Petitioner/Operational Creditor

Vs.

Voltarc Electrodes Pvt Ltd,
4-46, Gajula Mandgam Post, Renigunta-52,
Andhra Pradesh.

...Respondent/Corporate Debtor

Date of Order: 06.10.2020

CORAM:

Shri. K. ANANTHA PADMANABHA SWAMY, MEMBER JUDICIAL.

Appearance:

Applicant: Mr. Lokesh Agarwal, PCS

Respondents: None.

ORDER

This is an application filed under section 12A of the Insolvency & Bankruptcy Code, 2016 read with Regulation 30(A) of the Corporate Insolvency Resolution Process (CIRP) Regulations, 2016. The prayer in

the Application is to permit the withdrawal of the Petition CP (IB) No. 149/9/AMR/2019 under section 12A of the Code.

2. Heard the Counsel for the Petitioner. It has been stated that the matter was settled between the parties and they have arrived at an amicable settlement. To this extent the IRP filed an IA and prayed for withdrawal of the main CP. In view of the same the Application is allowed and CP (IB) No.149/9/AMR/2019 is closed as withdrawn.

sd/-

K. Anantha Padmanabha Swamy
(MEMBER JUDICIAL)

Nitesh